

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

CORAM:

C.P NO. 1155/2016  
CA NO.  
PRESENT: CHIEF JUSTICE M. M.KUMAR  
Hon'ble President

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY: All Cargo Logistics Pvt. Ltd.  
Vs  
Boom Agro India Pvt. Ltd.

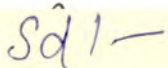
SECTION OF THE COMPANIES ACT: 433(e)&434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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**ORDER**

Learned Counsel for the petitioner undertakes to file two set of paper books and also undertake to file compliance affidavit in accordance with the Rules known as Company (Transfer of Pending Proceedings) Rules 2016 as well as Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016. If the petitioner claims to be operational creditor then the notice as per section 8 of IBC is required to be served on the respondent and a copy thereof has to be placed on record. Needful shall be done within 10 days.

List on 25 of July 2017.

  
(CHIEF JUSTICE M.M KUMAR)  
PRESIDENT

  
(SMT. DEEPA KRISHAN)  
MEMBER (T)

Dated: 22-5-17  
Kanta